

FIR No.1033/20
PS Rajouri Garden
State Vs. Bipin @ Nepali @
Bandar
u/s 356379/411IPC

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05.07.2021

Proceedings through VC

Present: Ld. APP for the state.

Sh. K.K. Singh, Ld. LAC for the accused/ applicant.

This is an application for grant of interim bail to accused Bipin @ Nepali @ Bandar, S/o Satpal u/s 437 CrPC.

Ld. LAC for the accused/ applicant has submitted that the accused may be admitted to interim bail as his case is squarely covered by the guidelines of the High Power Committee formed by the Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 for the decongestion of jails in view of the recent surge in the cases of covid-19.

Ld. APP for the state has stated that any order as per law may be passed.

Heard. Perused. Considered.

Record reveals that the accused has clean antecedents. Charge sheet has been already filed. No useful purpose shall be served by detaining the accused in custody. Further, the case of the accused is squarely covered by the guidelines of the High Power Committee formed by the Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 for the decongestion of jails in view of the recent surge in the cases of covid-19. Accordingly, the accused **Bipin @ Nepali @ Bandar, S/o Satpal** is directed to be released on interim bail for a period of 90 days on furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. Accused/applicant **Bipin @**

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Nepali @ Bandar, S/o Satpal shall surrender before the Jail Authority concerned after the expiry of period of interim bail for a period of 90 days. Application stands disposed of accordingly.

Let copy of this order be sent to Jail Superintendent concerned for information and compliance, and shall also operate as release warrant. The order be sent through all means, including email.

Let a hard copy of the application, its reply and misc documents be filed on the record within one week of the resumption of regular functioning of the Courts. Further, let a copy of the order be uploaded on the website of District Courts forthwith.

Copy of the order be given *dasti* to Ld. LAC for accused.

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(Medha Arya)
MM-02(West)/THC/Delhi
05.07.2021